ITEM NO.1501 COURT NO.1 SECTION X
(For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.468/2017

KANACHUR ISLAMIC EDUCATION TRUST (R) Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

Date : 30-08-2017 These matters were called on for pronouncement of Judgment today.

For Petitioner(s) Mr. Baij Nath Patel, Adv.
Mr. Ranjan Kumar Pandey, AOR

For Respondent(s) Mr. Vivek Mohonty, Adv.

Hon'ble Mr. Justice Amitava Roy pronounced the judgment of the Bench comprising Hon'ble the Chief Justice, His Lordship and Hon'ble Mr. Justice A.M. Khanwilkar.

The writ petition is allowed in terms of the signed reportable judgment. The interlocutory application also stands disposed of.

(Chetan Kumar) (H.S. Parasher)
Court Master Assistant Registrar
(Signed reportable judgment is placed on the file)

Signature Not Verified
Digitally signed by CHETAN KUMAR
Date: 2017.08.30 17:14:57 IST
Reason: